

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2031
ANSWERED ON FRIDAY THE 29th DECEMBER, 2017
PAUSHA 08, 1939 (SAKA)
SWACHH BHARAT KOSH UNDER CSR**

QUESTION

**2031. SHRI SANTOSH KUMAR:
SHRI HARI OM PANDAY:
SHRI MANOJ TIWARI:**

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the Government has any plan to give leverages for donations in Swachh Bharat Kosh under Corporate Social Responsibility (CSR) funding and if so, the details thereof;**
- (b) if not, the reasons therefor; and**
- (c) the extent to which this initiative will help to boost in the funding of aforesaid Kosh along with the legal, financial and administrative implications?**

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE
AND CORPORATE AFFAIRS**

(SHRI P. P. CHAUDHARY)

विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री पी. पी. चौधरी)

(a) to (c) : Contribution to 'Swachh Bharat Kosh' is included as a Corporate Social Responsibility (CSR) activity under Schedule VII of the Companies Act, 2013 (the 'Act'). As per section 135 (3) & (4) of the Act, the Board of the CSR eligible company, and its CSR Committee, are empowered to take decision on the CSR programmes / projects / activities to be undertaken including the area where the works are to be undertaken under such programmes/projects. There is no proposal for changing any provision of the Act or the Rules thereunder for contributions made in 'Swachh Bharat Kosh'. The total contribution to 'Swachh Bharat Kosh' as part of CSR expenditure as reported by the companies for the years 2014-15 and 2015-

16, as per the filings made on MCA21 registry upto 31.03.2017, is Rs. 94.57 crore and Rs. 321.03 crore respectively.
